

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-2046(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.12.2018**

NAME OF THE PARTIES:

Valecha Engineering Ltd.
v/s.
Larsen & Toubro Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Both sides are present.
2. Last chance to both sides to settle and place on record the settlement deed, otherwise, matter will be decided on merit.
3. Granted last chance to the Petitioner to place on record consent of the IRP. If deem fit, also file rejoinder to the reply filed by the Debtor on receiving Section 8 notice.
4. For final hearing matter is adjourned to **18.02.2019**.

10.12.2018
pvs

SD/-
M.K. SHRAWAT
Member (Judicial)